

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).16326-16327/2025

DEN NETWORKS LIMITED

PETITIONER(S)

VERSUS

THE STATE OF KARNATAKA & ORS.

RESPONDENT(S)

FOR ADMISSION

IA No. 141793/2025 - EXEMPTION FROM FILING O.T.

Date : 04-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

[Partial Court Working Days Bench]

For Petitioner(s) :

Mr. Balbir Singh, Sr. Adv.

Mr. K. R. Sasiprabhu, AOR

Mr. Vipin Jain, Adv.

Mr. Vishal Aggarwal, Adv.

Ms. Shilpa Balani, Adv.

Mr. Vishnu Sharma A.s, Adv.

Mr. Naman Tandon, Adv.

For Respondent(s) : Mr. D. L. Chidananda, AOR

Upon hearing the counsel the Court made the following

O R D E R

1. Petitioner challenges the judgment and order dated 18-02-2025 in STRP Nos.15/2023 & 31/2019 passed by the High Court of Karnataka at Bengaluru, titled "*Den Network Limited vs. The State of Karnataka & Ors.*".

2. Mr. D. L. Chidananda, learned counsel, who is appearing on caveat for the respondents, accepts notice.

Hence, the formal service of notice on the respondents is waived.

3. Tag and list this petition along with S.L.P.(C) No.15350 of 2025.

(D. NAVEEN)
COURT MASTER (SH)

(NIDHI MATHUR)
COURT MASTER (NSH)